

**Institute of Cost and Works Accountants of India**

3978. SHRI NAWAL KISHORE SHARMA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Institute of Cost and Works Accountants of India, Calcutta maintains register of candidates who have passed the ICWA Inter/Final examination for their placement as trainees in the various manufacturing concerns and Cost Accountant Practitioners and related organisations like the Bureau of Industrial Costs and Prices ;

(b) if so, the total number of such candidates who have passed ICWA Intermediate/ Final examination and are on the live register of the Institute for placement as Cost Accountant trainees ; and

(c) how many candidates have so far been able to avail of this facility from the Institute ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI JAGAN NATH KAUSHAL) :**(a) A register is maintained by the Institute of Cost and Works Accountants of India for such candidates who, having passed Inter Final Examination, seek assistance from the Institute for their placement as trainees with various manufacturing concerns, Cost Accountant Practitioners and related organisations.

(b) As on date the total number of such candidates who, after having passed the Intermediate Final Examinations, are on the live register of the Institute are 316 and 380 respectively.

(c) The total number of such candidates who have so far been able to avail of this facility of the Institute is about 1400 since 1976.

**Memorandum from Class III and IV Employees Association, Finance Branch, Jagdalpur**

3979. SHRI AJIT BAG : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a Memorandum dated 27 April, 1984 from Class III and IV Employees' Association, Finance Branch, Jagdalpur (Madhya Pradesh) has been received by his Ministry ;

(b) if so, the details of their demands ;

(c) whether it is a fact that Dandakaranya Project Employees are directly involved in tribal development project ; and

(d) if so, whether they are also eligible for grant of some special allowance recently given by the State Government to their employees ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :** (a) Yes, Sir.

(b) Their main demands are for grant of special allowance @ 30% and house rent allowance @ 25% to the employees of Dandakaranya Project w.e.f. 1.1.1984.

(c) The Dandakaranya Project was set up in 1958 for resettlement of displaced persons from erstwhile East Pakistan and Integrated development of the Area keeping in view the interest of the local tribal population. As such the employees of the Project are mainly employed for the settlement of the migrants from former East Pakistan even though due to Integrated development of the area, the benefits due to upgradation of facilities indirectly flow to the tribals of the area also.

(d) The conditions of service of the employees of the Central Government and the State Government are governed by the rules framed by the respective Governments and there is no parity in the pay scales as also in the allowances like DA and compensatory allowance that are admissible to the Central and State Government employees. On the basis of the recommendations of the 7th Finance Commission, the State Government of Madhya Pradesh have sanctioned special allowance ranging between 10% to 30% and other facilities w.e.f. 1.1.1984 to the employees working in the Tribal Areas to attract persons of appropriate quality, calibre and efficiently for upgradation of the

tribal areas. Most of the employees of the Dandakaranya Project are already being paid Project allowance for want of adequate basic amenities since 1958. The project allowance at present has been sanctioned in the Dandakaranya Project upto 30th September, 1984. The question of extending the special allowance etc. sanctioned by the Govt. of Madhya Pradesh for their employees to the Central Government employees posted in the Dandakaranya Project does not therefore arise.

**इण्डियन इंस और फार्मास्यूटिकल्स लि०**  
के निदेशक मण्डल के चुनाव में  
लाठी चार्ज

3980 श्री रामावतार शास्त्री : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 20 जुलाई 1984 के 'जनयुग' में आई. डी. पी. एल. निदेशक मण्डल के चुनाव में लाठी चार्ज शीर्षक के अन्तर्गत छापे समाचार की ओर आक्रामित किया गया है ;

(ख) यदि हां, तो तत्संबंधी व्यौरा क्या है; और

(ग) इस संबंध में सरकार द्वारा क्या कार्रवाही की गई है ?

रसायन और उर्वरक मंत्री (श्री वसन्त साठे) : (क) सरकार ने 20 जुलाई 1984

के जनयुग में 'आई. डी. पी. एल. निदेशक मण्डल के चुनाव में लाठी चार्ज' शीर्षक के अन्तर्गत छपा हुआ समाचार देखा है ।

(ख) और (ग) इंडियन इंस एण्ड फार्मास्यूटिकल्स लि. (आई. डी. पी. एल.) ने सूचित किया है कि उक्त समाचार सही नहीं है ।

**Wages of Mica Mines Workers In the Country**

3981, SHRI A. K. ROY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the details of the wages of the workers in Mica mines ;

(b) whether there is any variation from State to State and mine to mine in the wages of the workers ; if so, facts in detail ;

(c) whether it is a fact that the proposal to have a Wage Board for the Mica Workers pending for long in Bihar ; and

(d) if so, facts in detail and the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARAMAVIR) : (a) Under the Minimum Wages Act, 1948, Central Government is the 'appropriate Government' for fixation of minimum wages in the mica mines. The details of the minimum wages of workers working in the Mica Mines are given below :

Classification of work	Minimum rates of wages per day (in Rs)	
	For work above ground	For work below ground
Unskilled	9.75	11.75
Semi-skilled/Unskilled supervisory	12.25	14.75
Skilled	15.00	18.00
Clerical	15.00	—